

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 30

IA 3373/2023 IN C.P. (IB)/175(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **25.04.2024**

NAME OF THE PARTIES: **S K AGROFOOD TECH PRIVATE LIMITED V/s
SANTOSH PACKAGING PRIVATE LIMITED**

Section 9 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Pravan Shah for the Operation Creditor present.

IA 3373/2023

Ld. Counsel for the Operational Creditor informs that the matter has been settled and consent terms having been executed on 24.04.2024. In view of the consent terms having been executed, the C.P. (IB)/175(MB)2023 is **dismissed** as **withdrawn** and the IA 3373 of 2023 stand **disposed of**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**